

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4124
ANSWERED ON:21.12.2005
RIGHT TO INFORMATION ACT
Paraste Shri Dalpat Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Government officials are using RTI to corner their seniors as reported in the 'Times of India' dated November 30, 2005;
- (b) if so, the facts of the matter reported therein; and
- (c) the reaction of the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (c): The purpose of RTI Act is to ensure transparency in decision making process and to increase accountability. There is no ground to believe that the provisions of the act would be used to victimise any honest officer.